

(b) the number of rural properties in respect of which proceedings were started and either they were ultimately declared as non-evacuee property or the proceedings were dropped so far and their estimated value; and

(c) the number of cases still awaiting decision under Section 16 of the Administration of Evacuee Property Act and the time-limit for final settlement of these cases?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Agricultural lands—16,491 acres.

Houses and Plots—3,945.

Evacuee Property in rural areas has not been valued so far.

(b) Information is not readily available and its collection will involve considerable labour and time which will not be commensurate with the result to be achieved.

(c) 106 cases. No time-limit has been fixed, but the officers concerned have been instructed to dispose of these cases expeditiously.

DYE-STUFF INDUSTRY

1075. Shri N. B. Chowdhury: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any foreign expert has been employed by Government to advise them on the production of dye-stuffs in this country;

(b) if so, his name and nationality; and

(c) the manner in which his services are being utilised?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) Not so far, Sir.

(b) and (c). Do not arise.

SALES-TAX ON JUTE

1076. Shri Bibhuti Mishra: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have requested the State Governments to abolish the sales-tax on raw jute; and

(b) if so, the reaction of State Governments thereto?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) One of the recommendations made by the Jute Enquiry Commission was to the effect that State Governments should not levy sales tax or similar taxes on raw jute. This was brought to the notice of State Governments by the Resolution of the Government of India in the Ministry of Commerce and Industry No. 14(3) Jute/54, dated the 4th December, 1954, a copy of which was placed on the Table of the House on the 6th December, 1954.

(b) It would not be in the public interest to disclose the contents of official correspondence with State Governments.

अमेरिका से आयात

१०७७. श्री विभूति मिश्र : क्या वाणिज्य तथा उद्योग मंत्री सभा पटल पर एक विवरण रखने की कृपा करेंगे जिसमें यह दिखाया गया हो कि वर्ष १९५२ और १९५४ में अमेरिका से कॉन कॉन सी और कितने मूल्य की वस्तुएँ आयात की गईं ?

वाणिज्य तथा उद्योग उपमंत्री (श्री कानुनगो) : एक विवरण संलग्न है। [वृत्तबद्ध परिशिष्ट १२, अनुबन्ध संख्या ४२]।

HANDLOOMS

1078. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state the number of handlooms in the States of Punjab and PEPSU at present?

The Deputy Minister of Commerce and Industry (Shri Kanungo): Reported to be about 52,000 in Punjab and 22,500 in PEPSU.

COTTAGE INDUSTRIES

1079. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to lay a statement on the Table of the House showing the